

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO – I

Central Excise Appeal No.31241 of 2018

(Arising out of Order-in-Appeal No. GUN-EXCUS-000-APP-057-18-19 passed by
Commissioner of Central Excise (Appeals) Guntur)

M/s Nelcast Ltd

Plot No. 34,
Industrial Estate, Gudur,
Nellore District
A.P.

Appellant

VERSUS

**Commissioner of Central
Tax,**

Guntur-GST,
C.R. Buildings,
Kannavarithota ,
GUNTUR.

Respondent

APPEARANCE

Shri V.A.A. Ravi Kumar, Adv for the Appellant.

Shri Mir Anwar Mohiuddin, Authorised Representative for the Respondent.

**CORAM: HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER
(TECHNICAL)**

FINAL ORDER No./30504-30505/2019

DATE OF HEARING: 06.05.2019

DATE OF DECISION: 06.05.2019

The appeal is allowed. For order see order of date 06/05/2019 in
Central Excise Appeal No. E/31240 of 2018.

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

